CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 6/RP/2014

Subject : Review of Central Electricity Regulatory Commission (Deviation

Settlement Mechanism and related matters) Regulations, 2014.

Date of hearing: 28.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K. Singhal, Member

Petitioner : Tripura State Electricity Corporation Limited, Banamalipur

Parties present: Shri Mahananda Debbarma, TSECL

Shri Debabrata Pal, TSECL

Shri Adhikari, APDCL

Record of Proceedings

The representative of the review petitioner submitted that Regulation 5 (1) (iii) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 provides that the charges for the deviation for the under drawals by the buyer in a time block in excess of 12% of the schedule or 150 MW, whichever is less, shall be zero. However, under drawal takes place due to occasional or sudden load crashes due to storm and heavy rain fall, increase in generation due to sudden inflow in run of river based hydro stations and non-availability of corridor or congestion resulting in inability to schedule surplus power through open access/Power Exchange. The representative of the review petitioner further submitted that restoration of system normalcy by Discoms take 5 to 6 hours depending upon severity of contingency and till such time continuous under-drawal takes place. The State utility immediately calls for revision of drawal schedule from various generating stations but such requests for revision of drawal schedule are not accepted by RLDC/ISGS in totality on the ground of technical constraints. Since the State utilities are fully responsible for paying full capacity and energy charges of generating stations and transmission utilities, further burdening the utility with zero deviation (UI) price for under drawal due to the reasons over which the petitioner has no control will make the consumers in NER to pay higher.

- 2. The representative of the review petitioner further submitted that Regulation 7 (3) of the Deviation Settlement Regulations specifies additional charges for the deviation for the overdrawal by the buyer in a time block in excess of 12% of the schedule or 150 MW, whichever is less. However, overdrawal takes place due to generation outage for both State owned stations and ISGS, and curtailment of drawal through open access due to network congestion. The representative of the review petitioner submitted that revision of schedule through Power Exchange and bi-lateral sale on the basis of real time depending upon generation availability by State utility is not available as per prevailing Regulations. He further submitted that contingencies should be considered as events beyond the control of State utilities for which they should not be penalized.
- 3. The representative of the review petitioner requested the Commission to introduce continuous trading in Power Exchanges or implement other suitable trading mechanisms so that State utility can participate in sale of surplus power in less than hour's notice in case of any eventuality to supplement efficient grid operation.
- 4. The representative of Assam Power Distribution Company Ltd (APDCL) supported the contention of the review petitioner and submitted that imposition of such a stringent regulations at this juncture is likely to jeopardize the interests of distribution licensees, in general resulting in extra financial burden to the ultimate consumers. He further submitted that due to technical constraints in transfer capacity of transmission line between NER-ER, it is difficult to draw power from ER to the required quantum if anything happens to any big stations of NER. He further submitted that a rider should be there in the regulations to meet such contingency.
- 5. After hearing the representatives of the review petitioner and APDCL, the Commission directed to issue notice to North Eastern Regional Power Committee, North Eastern Regional Load Despatch Centre and National Load Despatch Centre.
- 6. The Commission directed the review petitioner to implead NERPC, NERLDC and NLDC as parties to the petition and serve copies of the petition on them immediately.
- 7. The Commission directed the parties to file their replies by 14.3.2014, with an advance copy to the review petitioner who may file its rejoinder, if any, on or before 21.3.2014.
- 8. The review petition shall be listed for hearing on 27.3.2014.

By order of the Commission

Sd/-(T. Rout) Chief (Law)
